

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

I.A. NO.2340 OF 2019

IN

COMPANY APPEAL (AT) NO. 65 OF 2019

In the matter of:

C. Vali Narayan

Applicant

Vs

C. Krishniah Chetty & Sons Pvt Ltd & Ors

Respondent

Present:Mr Kshitij Parashar, Advocate for appellant.

Mr. Sandeep Narain, Advocate for R2 to 7.

Mr. Mandeep Kalra, Mr. Nishant Shankar, Ms Isha Khurana, Mr Nitesh Shrivastava, Mr. Nikhil Jain, Advocates for R1 and R10.

ORDER

16.09.2019- Learned counsel for the parties made a joint request at the Bar for deferring the hearing as the parties are making endeavours for an amicable settlement and negotiations are stated to be at an advanced stage. 8 weeks' time is sought for arriving at settlement. In view of the joint request hearing is rescheduled. The appeal shall be taken up for further hearing **on 13th November, 2019**. The undertaking given on the last date of hearing shall continue till next date of hearing.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn